

FIR No.389/19
PS: Punjabi Bagh
State Vs. Mohd. Ikram @ Arif
U/s 302 IPC & Sec.25/27 Arms Act
13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Ashutosh Bhardwaj, Ld. Counsel for the applicant/
accused through VC.

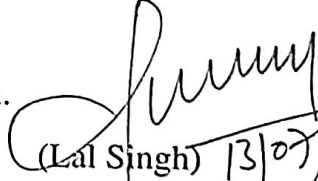
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

The medical status report of the applicant/accused has been received from the medical officer incharge, Central Jail No.10, Rohini, through Dy. Superintendent, Central Jail No.10, Rohini, Delhi.

As per the previous involvement report, the applicant/accused is shown to be involved in number of cases. In one page, the applicant/accused is shown to be involved in 25 case and in another page the applicant/accused is shown to be involved in 10 cases. In the said previous involvement report the name & particulars of the applicant/accused is not mentioned, therefore, it is not clear whether the applicant/accused is involved in all those cases or not.

Therefore, issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused as well as present status of the cases in which the applicant/accused is involved, returnable for 18.07.2020.

Put up on 18.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

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FIR No.876/17
PS: Ranhola
State Vs. Sandeep Kotaliya
U/s 302/308/323/148/149/174A/34 IPC

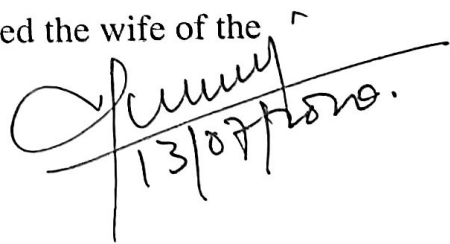
13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. L.D. Mual, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of SI Amit Kumar, P.S. Ranhola, mentioning therein that the medical documents of the wife of the applicant/accused has been verified. It is mentioned in the reply that on enquiry it was found that one Smt. Renu, wife of the applicant/accused has undergone treatment under supervision of Dr. Neelam Gupta, at S.R.G. Hospital and some queries were made regarding the treatment taken by Smt. Renu and reply of the same and copies of verified medical documents are attached alongwith reply.

Ld. Counsel for the applicant/accused submits that the wife of the applicant/accused is suffering from illness and she also underwent surgery on 04.06.2020 and her condition is still not good. He further submits that even the doctor has advised the wife of the


13/07/2020.

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applicant/accused a complete bed rest and further submits that there is no one to look after the wife of the applicant/accused, as the mother of the applicant/accused is 67 years old and his son is 07 years old.

Ld. Addl. PP for the State has opposed the interim bail application. He further submits that that on the ground of bed rest of the wife of the applicant/accused, the applicant/accused does not deserve for interim bail. He further submits that the applicant/accused is having previous involvements in other cases and the applicant/accused was already granted interim bail and one extension was already granted to the applicant/accused.

I have considered the submissions of Id. Counsel for the applicant/accused as well as Ld. Addl. PP for the State and also perused the report and medical documents of the wife of the applicant/accused.

As per the reply, the medical documents of the wife of applicant/accused is verified and the medical certificate dated 09.07.2020 as well as the earlier medical documents are attached along with the report/reply.

Thus, in view of the above facts & circumstances and the medical condition of the wife of the applicant/accused, the present application for interim bail of applicant/accused deserves to be

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13/07/2020

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allowed only for two weeks.

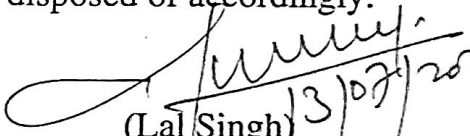
Accordingly, the applicant/accused is admitted on interim bail for a period of two weeks from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned jail superintendent.

The applicant/accused shall not temper with the evidence and come into contact with the witnesses of the present case during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail period.

The copy of this order be sent to concerned jail superintendent.

Application u/s 439 Cr.P.C., is disposed of accordingly.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

FIR No.99/18
PS: Ranjit Nagar
State Vs. Arjun @ Hakla
U/s 392/397/411/34 IPC

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for the
applicant/accused through VC.

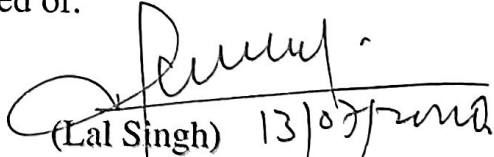
This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail.

Heard for some time.

At this stage, Ld. Legal Aid counsel for the
applicant/accused submits that he wants to withdraw the present
application and he may be permitted to withdraw the same with
liberty to file afresh.

In view of the above facts & circumstances as well as
submissions of Ld. Legal Aid Counsel for the applicant/accused, the
present application is hereby dismissed as withdrawn with liberty to
file afresh.

Application is accordingly disposed of.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07/2020

(1)

FIR No.278/16
PS: Patel Nagar
State Vs. Gaurav @ Sunny
U/s 302 IPC

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused
through VC.

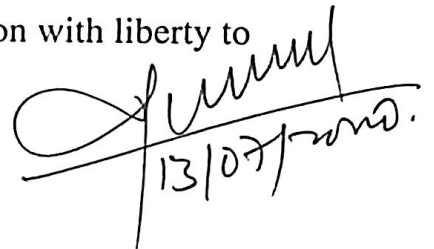
This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused Gaurav @ Sunny for grant of regular bail.

Ld.Counsel for the applicant/accused submits that earlier
also the applicant/accused has filed regular bail application, through
some counsel, which is still pending in the court.

Ahlmad of this court also submits that earlier regular bail
application as filed on behalf of applicant/accused is still pending in
the court.

Ld. Counsel for the applicant/accused submits that
earlier bail application was filed by the applicant/accused through
some other counsel and in the said application there was some
discrepancies. Further, he submits that now the applicant/accused is
inclined to file interim bail application under the HPC guidelines.

At this stage, Ld. Counsel for the applicant/accused
submits that he is withdrawing the present application with liberty to

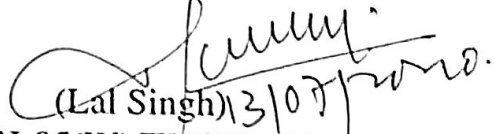

13/07/2020.

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file afresh and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application is hereby dismissed as withdrawn with liberty to file afresh.

The application u/s 439 Cr.P.C., is accordingly, disposed of.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

FIR No.484/15

PS: Mundka

State Vs. Sanjeet @ Sanju

U/s 302/394/397/120B/34 IPC & Sec. 25/27/54/59 of Arms Act.

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Ravin Rao, Ld. Proxy Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail for a period of 45 days.

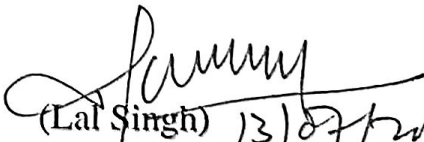
Reply to the above application was already received.

On last date of hearing i.e.03.07.2020 notice was
directed to be issued to the concerned jail superintendent regarding
medical status of applicant/accused for today, however, no medical
status report has been received.

**Issue fresh notice to concerned jail superintendent to
file the medical status report qua applicant/accused, returnable
for 18.07.2020.**

Copy of this order be also sent to jail superintendent
alongwith notice.

Put up on 18.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

FIR No.318/18
PS: Patel Nagar
State Vs. Lakhwinder @ Suresh
U/s 307/353/186/34 IPC

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Prashant Yadav, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

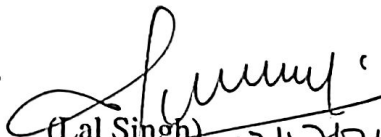
Reply to the above application has been received on behalf of SI Satyavir Singh alongwith previous involvement report of applicant/accused.

As per the previous involvement report, the applicant/accused is shown to be involved in five more cases apart from present case.

Ld. Counsel for the applicant/accused submits that present application has been filed on behalf of applicant/accused as he wanted to solemnize marriage with a girl namely Anjali and IO has not verified this fact in his reply. He further submits that he will furnish the address/details of the girl with whom the applicant/accused wanted to solemnize marriage to the IO.

Issue fresh notice to IO/SHO concerned to verify the fact whether applicant/accused is going to solemnize marriage with a girl name Anjali and also to verify the address/details of the said girl, returnable for 25.07.2020.

Put up on 25.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

(1)

FIR No.1398/15
PS: Uttam Nagar
State Vs. Abhisek
U/s 302 IPC
13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Cheten Pangasa, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

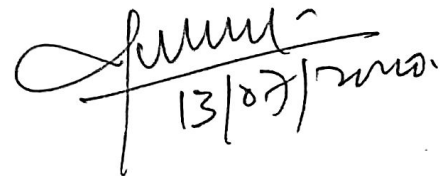
In pursuance to the notice issued to jail superintendent, the conduct report has been received. However, IO/SHO concerned has not filed the previous involvement report qua applicant/accused.

Ld. Counsel for the applicant/accused submits that in this case the interim bail was extended on 20.05.2020 by Ld.ASJ-08, THC, Delhi, under the HPC guidelines.

However, perusal of order dated 20.05.2020 of Ld. ASJ-08, THC, shows that the interim bail was extended for 45 days but in the said order there is no mention whether this case falls under the said HPC guidelines.

In view of the above, issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 22.07.2020.

The applicant/accused was initially granted bail on 22.04.2020 and after that on 06.05.2020 and 20.05.2020 and thereafter lastly 03.07.2020.


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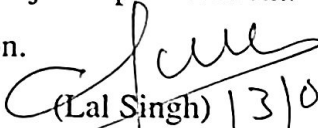
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In the meanwhile, the interim bail already granted to the applicant/accused is extended till 22.07.2020 on the same terms & conditions.

The bail bond already furnished by the applicant/accused is also extended till 22.07.2020.

Copy of this order be sent to concerned jail superintendent.

Put up on 22.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASL-05(W)/THC/Delhi
13.07/2020

(1)

FIR No.882/15
PS: Nihal Vihar
State Vs. Nitin@ Parveen
U/s 302/307/120B/34 IPC

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Kashmir Singh, Ld. Counsel for the applicant/accused
through VC.

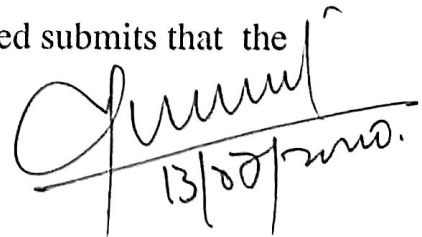
This application has been filed on behalf of applicant/accused for grant of interim bail for a period of 30 days.

Reply to the above application has been received on behalf of Sh. Jitender Dagar, ATO, P.S. Nihal Vihar, alongwith previous involvement report.

As per the previous involvement report, the applicant/accused is involved in two other cases apart from the present case.

Ld. Counsel for the applicant/accused submits that the previous involvements of applicant/accused as shown in the previous involvement report is concerned, in one case bearing FIR No.868/14 P.S. Mangolpuri, the applicant/accused is acquitted and the another matter bearing FIR No.1716/15 P.S. Mangolpuri, has been compounded.

Ld. Counsel for the applicant/accused submits that the


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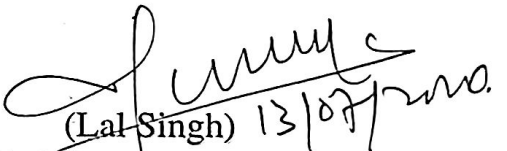
(2)

present application has been filed on behalf of applicant/accused on the medical grounds of parents of applicant/accused. However, perusal of the application shows that no medical documents has been annexed alongwith the present application.

At this stage, Ld. counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application is hereby dismissed as withdrawn with liberty to file afresh.

The application u/s 439 Cr.P.C., is accordingly, disposed of.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

FIR No.425/19

PS: Paschim Vihar West

State Vs. Vicky @ Vikas

U/s 302/307/120B/201/34 IPC & Sec. 25/27/54/59 Arms Act

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Praveen Dabas, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 (2) Cr.P.C., has been filed on behalf of applicant/ witness namely Krishna for cancellation of interim bail as granted to the accused Vicky @ Vikas.

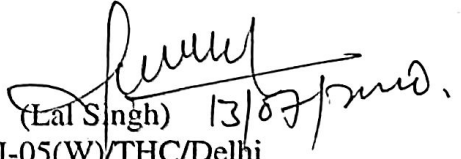
Reply to the above application has been received on behalf of SHO, P.S. Paschim Vihar West.

As per reply, on 05.07.2020 Smt. Krishna Devi visited to P.S. and has filed a complaint stating therein that she has received threats for dire consequences from the side of accused Vicky @ Vikas. It is further mentioned in the reply that she has joined the enquiry but she did not give her statement as she was not feeling well and her statement is yet to be recorded and the inquiry on this complaint is on progress.

Issue fresh notice to SHO concerned to file fresh status report qua the complaint dated 05.07.2020 given by witness Smt. Krishna Devi, returnable for 16.07.2020.

Issue notice of this application to accused Vicky @ Vikas, returnable for 16.07.2020.

Put up on 16.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

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FIR No. 326/19

PS: Hari Nagar

State Vs. Sukhvinder Singh @ Sunny

U/s 307/34 IPC & Sec. 25/54/59 Arms Act.

13.07.2020

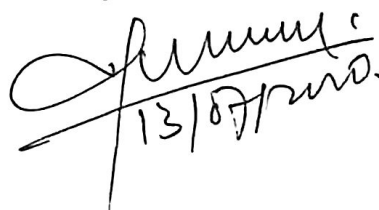
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

On last date of hearing on 06.07.2020 the interim bail already granted to the applicant/accused was extended till 13.07.2020. Further, on last date of hearing i.e. 06.07.2020 it was directed that notice be issued to IO/SHO concerned to file previous involvement report qua applicant/accused for today i.e. 13.07.2020. Further, on 06.07.2020 it was also directed that notice be issued to concerned jail superintendent to file report regarding conduct of the applicant/accused as well as period of custody of applicant/accused for today i.e. 13.07.2020.

However, no report has been received from IO/SHO concerned as well as from the concerned jail superintendent.

At this stage, Ahlmad submits that it appears that no notice was issued to IO/SHO as well as concerned jail superintendent


13/07/2020

(2)

by the Assistant Ahlmad as no report is mentioned on the file.


Therefore, in view of the above facts & circumstances, issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 22.07.2020.

Notice be also issued to concerned Jail Superintendent, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 22.07.2020.

In the meantime, interim bail already granted to the applicant/accused Sukhvinder Singh @ Sunny is further extended till 22.07.2020 on the same terms & conditions and the bail bond already furnished before the jail superintendent/duty magistrate/ concerned magistrate.

Copy of this order be sent to concerned jail superintendent.

Put up on 22.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020

(1)

FIR No. 326/19

PS: Hari Nagar

State Vs. Avjot Singh @ Banny

U/s 307/34 IPC & Sec. 25/54/59 Arms Act.

13.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

On last date of hearing on 06.07.2020 the interim bail already granted to the applicant/accused was extended till 13.07.2020. Further, on last date of hearing i.e. 06.07.2020 it was directed that notice be issued to IO/SHO concerned to file previous involvement report qua applicant/accused for today i.e. 13.07.2020. Further, on 06.07.2020 it was also directed that notice be issued to concerned jail superintendent to file report regarding conduct of the applicant/accused as well as period of custody of applicant/accused for today i.e. 13.07.2020.

However, no report has been received from IO/SHO concerned as well as from the concerned jail superintendent.

At this stage, Ahlmad submits that it appears that no notice was issued to IO/SHO as well as concerned jail superintendent


13/07/2020

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by the Assistant Ahlmad as no report is mentioned on the file.

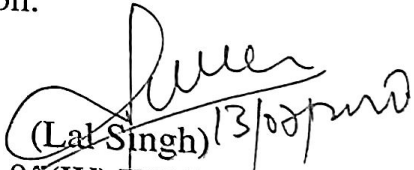
Therefore, in view of the above facts & circumstances, issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 22.07.2020.

Notice be also issued to concerned Jail Superintendent, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 22.07.2020.

In the meantime, interim bail already granted to the applicant/accused Avjot Singh @ Banny is further extended till 22.07.2020 on the same terms & conditions and on the bail bond already furnished before the jail superintendent/duty magistrate/ concerned magistrate.

Copy of this order be sent to concerned jail superintendent.

Put up on 22.07.2020 for consideration.


(Lal Singh) 13/07/2020
ASJ-05(W)/THC/Delhi
13.07.2020